

IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.1352 of 2019
In
Civil Writ Jurisdiction Case No.12945 of 2009

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Pashupati Nath Thakur @ Pasupati Nath

... .. Appellant/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

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Appearance :

For the Appellant/s : Mr.Rajkumar Rajesh, Advocate

For the Respondent/s : Mr.Saroj Kumar Sharma, AC to Aag3

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CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI

and

HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY

ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

8 05-08-2024

Re:I.A. No. 03 of 2024

Heard I.A. No. 03 of 2024 for condonation of delay in filing LPA No. 1352 of 2019. The appellant has assailed the order of learned Single Judge dated 16.08.2018. In LPA No. 1352 of 2019 on 16.10.2019, there is a delay of about 76 days while taking note of the uploading of learned Single Judge order was on 30.05.2019. For the reasons stated in application and read with the affidavit delay of about 76 days stands condoned. Accordingly, I.A. No. 03 of 2024 stands allowed.

2. Learned counsel for the State is requested to secure complete departmental inquiry records in order to verify whether all the requisite procedures have been followed or not?



3. Relist this matter on 27.08.2024.

(P. B. Bajanthri, J)

(Alok Kumar Pandey, J)

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